



Government of Jammu and Kashmir  
**Planning Development and Monitoring Department**  
Civil Secretariat, Jammu

**Notification**  
Jammu, the 10/10 June, 2020

**S.O.:-** 107 In exercise of the powers conferred by rule 8 (ii) of the Census Rules 1990, the Lieutenant Governor hereby directs the public to cooperate in furnishing accurate and unambiguous information in respect of the questions that may be put to them through census and further notifies the extract of relevant provisions of the Census Act, 1948 for information of the general public:-

(i) **Section 8: (1)** A census-officer may ask all such questions of all persons within the limits of the local area for which he is appointed as, by instructions issued in this behalf by the Central Government and published in the official Gazette, he may be directed to ask.

(2) Every person of whom any question is asked under sub-section (1) shall be legally bound to answer such question to the best of his knowledge or belief:

Provided that no person shall be bound to state the name of any female member of his household and no women shall be bound to state the name of her husband or deceased husband or of any other person whose name she is forbidden by custom to mention.

(ii) **Section 9:** Every person occupying any house, enclosure, vessel or other place shall allow census-officer such access thereto as they may require for the purposes of census and as, having regard to the customs of the country, may be reasonable, and shall allow them to paint on, or affix to, the place such letters, marks or numbers as may be necessary for the purpose of the census.

(iii) **Section 10: (1)** Subject to such orders as the Census Commissioner may issue in this behalf, a census-officer may, within the local area for which he is appointed, leave or cause to be left a schedule at any dwelling-house or with the manager or any officer of any commercial or industrial establishment, for the purpose of its being filled up by the occupier of such or of any specified part thereof or by such manager or officer with such particulars as Census Commissioner may direct regarding the inmates of such house or part thereof, or the persons employed under such manager, as the case may be at the time of the taking of the census.

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(2) When such schedule has been so left, the said occupier, manager or officer, as the case may be, shall fill it up or cause it to be filled up to the best of his knowledge or belief so far as regards the inmates of such house or part thereof or the persons employed under him, as the case may be, at the time aforesaid, and shall sign his name thereto and, when so required, shall deliver the schedule so filled up and signed to the census-officer or to such person as the census officer may direct.

**Section 11 (1)–(a)** Any Census-officer or any person lawfully required to give assistance towards the taking of census who refuses to perform any duty imposed upon him by this Act or any rule made thereunder, or any person who hinders or obstructs another person in performing any such duty, or

(aa) any census-officer or any person lawfully required to give assistance toward the taking of a census who neglects to use reasonable diligence in performing any duty imposed upon him or in obeying any order issued to him in accordance with this Act or any rule made thereunder, or any person who hinders or obstructs another person in performing any such duty or obeying any such order, or;

(d) any person who intentionally gives a false answer to, or refuses to answer to the best of his knowledge or belief, any question asked of him by a census-officer which he is legally bound by section 8 to answer, or

(e) Any person occupying any house, enclosure, vessel or other place who refuses to allow a census-officer such a reasonable access thereto as he is required by section 9 to allow, or

(f) Any person who removes, obliterates, alters, or damages any letters, marks or numbers which have been painted or affixed for the purposes of the census, or

(g) Any person who, having been required under section 10 to fill up a schedule, knowingly and without sufficient cause fails to comply with the provisions of that section, or makes any false return there under, or

(h) Any person who trespasses into a census office, shall be punishable with fine which may extend to one thousand rupees and in case of a conviction under part (a) shall also be punishable with imprisonment which may extend to three years.

(2) Whoever abets any offence under sub-section (1) shall be punishable with fine which may extend to one thousand rupees.

(v) **Section 15:** No person shall have a right to inspect any book, register or record made by a census-officer in the discharge of his duty as such, or any schedule delivered under section 10, and notwithstanding anything to the contrary in the Indian Evidence Act, 1872 (1 of 1872), no entry in any such book, register, record

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or schedule shall be admissible as evidence in any civil proceeding whatsoever or in any criminal proceeding other than a prosecution under this Act or any other law for any act or omission which constitutes an offence under this Act.

**By order of the Lieutenant Governor.**

M. Raju  
8/6/20

**(M.Raju), IAS**

Secretary to Government.

Planning, Development & Monitoring Department.

Dated 10-6-2020

No. PD/PFD/Census/2019/58

Copy to the

1. Registrar General and Census Commissioner, India, NDCC Building-II Jai Singh Road, New Delhi for information.
2. Divisional Commissioner Jammu/Kashmir.
3. Director Information, J&K.
4. All Deputy Commissioners.
5. Director Census Operations, J&K Sub office, 285-A, Krishna Nagar Jammu-
6. Private Secretary to Hon'ble Lieutenant Governor.
7. Private Secretary to Chief Secretary.
8. Private Secretary to Secretary to Govt., PD&MD.
9. Stock file/Website, PD&MD.